
(2021) 05 CHH CK 0024

In the Chhattisgarh High Court

Case No : Miscellaneous Criminal Case (MCRC) No. 2818 Of 2021

Dharam Bande And Ors

APPELLANT

Vs

State Of Chhattisgarh

RESPONDENT

Date of Decision : 12-05-2021

Acts Referred:

Code Of Criminal Procedure, 1973 — Section 439
Chhattisgarh Excise Act, 1915 — Section 34(2), 59(A)

Citation : (2021) 05 CHH CK 0024

Hon'ble Judges : Gautam Chourdiya, J

Bench : Single Bench

Advocate : Krishna Kumar Khatri, Ghanshyam Patel

Final Decision : Disposed Of

Judgement

Gautam Chourdiya, J

- 1) Heard on admission.
- 2) The application is admitted for hearing.
- 3) With the consent of the parties, the matter is heard finally.
- 4) The applicants have preferred this First Bail Application under Section 439 of Code of Criminal Procedure, 1973 as they are in jail since 29.03.2021 in connection with Crime No. 129/2021 registered at Police Station- Sirgitti, District- Bilaspur for the offence punishable under Section 34 (2), 59 (A) of C.G. Excise Act.
- 5) Allegation against the applicants is that they were found in illegal possession of 14 bulk Ltrs country made Liquor.
- 6) Learned counsel for the applicants submit that the applicants have been falsely implicated in the crime in question, they have not committed any

offence. Learned counsel for the applicants further submit that the applicants have no criminal antecedent, there is no likelihood of the applicants

tampering with the prosecution evidence or absconding and as the applicants have been arrested on 29.03.2021 and trial is likely to take some time for

its final disposal. Therefore, the applicants be released on bail by this Court.

7) On the other hand, learned counsel for the respondent/State opposes the bail application, however, he submits that the applicants have no criminal antecedent.

8) Having heard learned counsel for the parties, having regard to the facts and circumstances of the case, the manner in which the liquor was seized

from the applicants, considering the quantity of illicit liquor, the detention period of the applicants, who are 37 and 19 years old and the fact that the

applicants have no criminal antecedents, there is no likelihood of the applicant tampering with the prosecution evidence or absconding as admitted by

both the counsels and conclusion of trial may take some time, the application is allowed.

9) It is directed that in the event each of each of the applicants executing a personal bond for a sum of Rs.1,00,000/- with two sureties of Rs. 50,000/-

each to the satisfaction of the concerned Trial Court, they shall be released on bail on the following conditions:-

(a)they shall not directly or indirectly make any inducement,threat or promise to any person acquainted with the facts of the case so as to dissuade him

from disclosing such fact to the Court.

(b)they shall not act in any manner which will be prejudicial to fair and expeditious trial, and

(c) they shall appear before the trial Court on each and every date given to them by the said Court till disposal of the trial.

(d) they shall not involve themselves in any offence of similar nature in future or else this order granting bail to the applicants shall automatically stand

cancelled without further reference to the Bench.

Let a copy of this order be forwarded to the concerned police station forthwith who shall inform the trial Court in the event of applicants involving

themselves in similar offence in future.

In view of the above, I.A. No.1, application for urgent hearing and I.A. No.2 hearing the case during summer vacation are disposed of.